

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:5189
ANSWERED ON:08.05.2012
MAHARASHTRA SLUM AREA AMENDMENT BILL
Kalmadi Shri Suresh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Union Government has received comments from the respective Ministries on the `Maharashtra Slum Area (Improvement, Clearance and Redevelopment) (Amendment) Bill, 2011`;
- (b) if so, the details thereof and the reasons for the pendency; and
- (c) the time by which the said Bill is likely to be approved?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (c): The Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) (Amendment) Bill, 2011 has been examined in consultation with the Ministries of Housing and Poverty Alleviation; Law and Justice (Legislative Department and Department of Justice; Rural Development; Urban Development and Judicial Cell of Ministry of Home Affairs. The comments/observations of all Ministries/Departments concerned on the Bill have been received. The Bill has been referred to the Department of Legal Affairs for examination from the legal and Constitutional angles.

The State Legislations are examined from three angles viz. (i) repugnancy with Central Laws, (ii) deviation from National or Central Policy and (iii) legal and Constitutional validity. Whenever necessary, the State Governments are advised to modify/amend provisions of such legislations keeping the above in view. Sometimes, with a view to arrive at a decision expeditiously, discussions are also held with State Governments and Ministries/Departments of the Government of India. Hence, no time-frame can be fixed in this regard.